

ITEM NO.2

Court 4 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.3076-3079/2014

(Arising out of impugned final judgment and order dated 29-11-2013 in RP No.1/2011 29-11-2013 in RP No.2/2011 29-11-2013 in RP No.3/2011 29-11-2013 in RP No.4/2011 passed by the)

THE STATE OF ANDHRA PRADESH

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(With appln.(s) for I.A. NO. 5-8 OF 2014 IN SLP C 3076-3079/2014)

WITH S.L.P.(C) No.10498/2011 (XVII)

(With appln.(s) for IA No.30361/2019 - MODIFICATION OF COURT ORDER)

Date : 10-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Rakesh Dwivedi, Sr. Adv.

Mr. R. Venkataramani, Sr. Adv.

Mr. G. Umapathy, Sr. Adv.

Mr. M.R.S. Srinivas, Adv.

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Polanki Gowtham, Adv.

Mr. Gibran Naushad, Adv.

Mr. Shaik Mohamad Haneef, Adv.

Mr. T. Vijaya Bhaskar Reddy, Adv.

Mr. K.V. Girish Chowdary, Adv.

Mr. Chitvan Singhal, Adv.

**Mr. Arya Tripathi, Adv.
Mr. Shivank Pratap Singh, Adv.
Ms. Rajeswari Mukherjee, Adv.**

For Respondent(s)

**Mr. Tushar Mehta, SG
Mr. Wasim A Qadri, Sr. Adv.
Ms. Ruchi Kohli, Adv.
Mr. D.L. Chidanand, Adv.
Ms. Rukhmini Bobde, Adv.
Mr. Mehul Gupta, Adv.
Ms. Liz Mathew, Adv.
Ms. Deepabali Dutta, Adv.
Mr. Rajat Nair, Adv.
Mr. Arvind Kumar Sharma, AOR**

**Mr. Shyam Divan, Sr. Adv.
Mr. Prabhuling K. Navadgi, Adv. Gen.
Mr. Mohan V. Katarki, Sr. Adv.
Mr. V.N. Raghupathy, AOR
Mr. P.N. Rajeshwar, Adv.
Mr. Ashwin Chikkmath, Adv.**

**Mr. D.M. Nargolkar, Sr. Adv.
Mr. Soumik Ghosal, AOR
Mr. Gaurav Singh, Adv.**

**Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. K. Ramakrishna Reddi, Sr. Adv.
Mr. V. Ravinder Rao, Sr. Adv.
Mr. Harish Vaidyanathan Shankar, Adv.
Mr. Nikhil Swami, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The Registry is requested to place the proceedings before a Bench of which neither of the Judges of the present Bench (Dr D Y Chandrachud and A S Bopanna, JJ.) are members after obtaining directions of Hon'ble the Chief Justice of India on the administrative side.

2 The directions of Hon'ble the Chief Justice of India may be obtained expeditiously as requested by all the counsel so that a Bench can be constituted.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
COURT MASTER